

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.4371/2018

New Delhi this the 14th day of December, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Gaya Lal
 Aged about 60 ½ years
 Designation – retired Khalasi
 Group 'C'
 S/o Shree Ram
 R/o Village Zewar, PO Zewar
 Tehsil Zewar, Distt. Gautambudh Nagar
 Greater Noida, UP. ...Applicant

(By Advocate: Shri R.K.Shukla)

Versus

Union of India through

1. The General Manager
 Northern Railway
 Baroda House, New Delhi – 110 001.
2. The Divisional Railway Manager
 Northern Railway
 Estate Entry Road, New Delhi.
3. The Chief Administrative Officer (Construction)
 Northern Railway
 Kashmiri Gate, Delhi. Respondents

O R D E R (Oral)

Heard the learned counsel for the applicant for some time.

2. At the very outset, learned counsel for the applicant submitted that the applicant will be satisfied, if a direction is given to the respondents to decide his representation dated 23.04.2018 by way of passing an appropriate order within a specific period.

3. In view of the limited prayer made by the learned counsel for the applicant, the respondents are directed to decide the aforesaid representation of the applicant by way of a reasoned and speaking order within two months from the date of receipt of a certified copy of this order. It is made clear that nothing has been commented on the merit of the case. The OA is disposed of, accordingly, at the admission stage.

(Praveen Mahajan)
Member (A)

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